

**HIGH COURT FOR THE STATE OF TELANGANA**

MAIN CASE No.: **W.P. No. 20840 of 2024**

**PROCEEDING SHEET**

Sl. No	DATE	ORDER	OFFICE NOTE
01	02.08.2024	<p><b><u>TVK,J</u></b></p> <p><b><u>WP.No. 20840 of 2024</u></b></p> <p>Issue notice before admission.</p> <p>Learned Government Pleader for Higher Education takes notice for respondent No.1, Smt Kalyani, learned Standing Counsel takes notice for respondent No.2, Smt C.Vani Reddy, learned Standing Counsel takes notice for respondent No.3, Sri Ch.Jagannatha Rao, learned Standing Counsel takes notice for respondent Nos.4 &amp; 5, and all the counsel waive further notice.</p> <p>While it is the case of the petitioner that the Vice Chancellor has no power to reduce the fee fixed by Ordinance issued during the year 2015 w.e.f., the academic year 2016-17 in respect of other fee chargeable and thus the impugned proceeding, dt.18.06.2024 is without authority, the respondents-authorities, on the other hand, contend that pursuant to the increase/enhancement of tuition fee by 10% every year as suggested by the Committee constituted by the Osmania University in respect of UG Courses w.e.f 2023-24, the other fee, which was fixed during the year 2015 under Ordinance has been reduced to Rs.7,500/- from Rs.10,000/-, as the enhanced tuition fee takes care of the expenditure that is being incurred by the institutions/colleges affiliated to the University.</p> <p>By stating as above, learned Standing Counsel and the learned Government pleader appearing for the respective respondents seek time to file counter in the matter.</p> <p>List on 13.08.2024 in DL-1.</p> <p style="text-align: right;"><b><u>02.08.2024</u></b></p>	

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